

1	2	3	4	5	6	7	8
10.	Kerala	151.12	***	342.00	***	1106.26	12.91
11.	Madhya Pradesh	—	—	256.19	***	2759.11	67.76**
12.	Maharashtra	—	—	—	—	156.76	***
13.	Manipur	—	—	—	—	59.13	\$
14.	Meghalaya	41.13	10.00	—	—	—	—
15.	Mizoram	59.99	4.71	—	—	—	—
16.	Orissa	564.00	30.75	570.70	54.00	151.50	—
17.	Punjab	658.00	16.16	—	—	347.72	\$
18.	Rajasthan	612.99	21.00	321.00	***	51.18	\$
19.	Sikkim	—	—	43.92	5.52	107.39	7.00
20.	Tamil Nadu	630.00	***	621.55	25.00	—	—
21.	Tripura	41.21	***	—	—	—	—
22.	Uttar Pradesh	357.40	***	589.90	***	566.07	***
23.	West Bengal	631.99	21.00	309.00	***	177.00	***
Total		7313.23	225.69	8306.89	268.08	9172.48	273.37

*** Not considered as Calamity of rare severity.

\$ Under process.

** Request for assistance of Rs. 723.00 crore received from Karnataka includes Rs. 397.00 crore in the wake of untimely rains/pest attack and Rs. 2759.11 crore from Madhya Pradesh includes Rs. 2232.91 crore in the wake of hailstorm/heavy rains, which under various stages of processing.

Cases of Telecom Service Licences

1710. DR. RAVI MALLU: Will the MINISTER OF COMMUNICATIONS be pleased to state:

(a) whether a high-level empowered Committee has been set up by Department of Telecommunications to decide all cases of Telecom service licence and a comprehensive review of the licence conditions for private public sector telephone service providers;

(b) the composition and terms of reference of the Committee;

(c) the time by which it is likely to submit its report;

(d) whether the Planning Commission in its report has pointed out that the basic services have failed to take off; and

(e) if so, the reasons therefor and the steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COM-

MUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) to (c) A high level Group on Telecommunications (GOT) has been set up by the Government to make recommendations on the New Telecom Policy and other issues. They will also make recommendation on issues relating to the existing licensees of Basic and Cellular Services and suggest appropriate remedial measures within the frame work of the New Telecom Policy. The Group will submit its recommendations as early as possible. The composition of the Group is given in the attached statement.

(d) and (e) The Planning Commission in its draft 9th Plan document prepared in March, 98 indicated that due to many procedural problems and bottlenecks, the provision of services by the private operators of Basic Services is yet to start.

Out of the six licensees for Basic Telephone Service, the services by two licensees have been started in Mahya Pradesh and Maharashtra. Issues relating to Basic Service operations by the Licensees will be examined by the GOT and suitable remedial measures recommended. Suitable steps will be taken to resolve the issues in the light of their recommendations.

Statement*The List of Members of GOT*

1. Dy. Chairman, Planning Commission	—	Chairman
2. Member (Telecom), Planning Commission	—	Member
3. Finance Secretary	—	Member
4. Law Secretary	—	Member
5. Secretary, Telecom.	—	Member
6. Member (Services), Telecom Commission	—	Member
7. Member (Production), Telecom Commission	—	Member
8. Dr. N. Seshagiri, DG, NIC	—	Member
9. Dr. Rodham Narasimhan, Director, National Institute of Advanced Studies, ITS Complex, Bangalore.	—	Member
10. Dr. S. Rangarajan, Director, Satellite Communications, Deptt. of Space.	—	Member
11. Director (Communications & Research), PMO	—	Member
12. Secretary to PM	—	Member
		Secretary

Central Government Employees

1711. SHRI K.C. KONDAIAH:

SHRI MADHAVRAO SCINDIA:

SHRI SUSHIL KUMAR SHINDE:

Will the PRIME MINISTER be pleased to state:

(a) the number of employees working in various Central Government establishments in each State;

(b) whether promotions of employees have been denied due to enhancement of retirement age to 60 years;

(c) if so, the details of such employees, State-wise; and

(d) the details of such State Government which have enhanced the retirement age to 60 years for its employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) A Statement is enclosed.

(b) Promotions have no one to one relationship with the age of retirement and depend on several other factors. However, the increase in age of retirement might have resulted in postponement of promotions to some employees for the time being.

(c) Information regarding the number of employees whose promotions have been postponed due to increase in the age of retirement from 58 to 60 years is not maintained centrally.

(d) State Government themselves are empowered to take decision regarding enhancement of otherwise of the age of retirement of their employees. As such, the details of State Governments which have enhanced the age of retirement of their employees are not available.

Statement*State-wise estimates of Employment in Central Government as on 31st March, 1997.*

Name of State	No. of employees (in thousands)
1	2
1. North Zone:	558.7
1. Haryana	32.5
2. Punjab	80.8
3. Himachal Pradesh	15.7
4. Chandigari	17.2
5. Delhi	214.3